## Coal-to-liquid technology

2419. SHRI R.C. SINGH: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that Coal India Ltd. had identified only three blocks for Coal-to-liquid technology; and
- (b) whether any assessment has been made by the Ministry that if this technology proves to be successful, from where Government gets blocks which are now given to private companies?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) Ministry of Coal in consultation with Coal India Limited and Central Mine Planning & Design Institute had identified three coal blocks viz. North of Arkhapal, West of Radhikapur and Ramchandi Promotional for development of coal liquefaction or coal-to-liquid technology in the country.

(b) If the technology proves to be successful, additional coal resources could be identified from the un-allocated coal resources available in the country.

## Coal supply

2420.SHRI SHYAMAL CHAKRABORTY: Will the Minister of COAL be pleased to state the quantum of coal supplied to State-owned electricity generating companies, in controlled price and decontrolled price?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): Since coal is deregulated, the Coal India Limited and Singareni Collieries Company Limited, the coal Public Sector Undertakings, are exercising the authority of fixing the prices of its products *i.e* different grades of coal. The coal supplies to State owned electricity generating companies are made as per prices notified by CIL/SCCL under decontrolled price.

## Allottee of coal blocks

2421. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of COAL be pleased to state:

- (a) whether a uniform policy has been followed in allotment of coal blocks to various States and if so, the components of such policy;
  - (b) the list of coal blocks allocated along with the names of the allottees; and
- (c) whether there is any proposal to reserve the unallocated blocks for PSUs of coal-bearing States and if so, the decision of Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) The allocation of coal blocks under the Government Company Dispensation Route is made through inviting applications from State/Central Public Sector Undertakings which are processed taking into account, *inter-alia*, including preference to the States which have not been allocated any coal block earlier, priority to the host States in order to encourage value addition within the coal bearing State, past performance of applicants in developing coal blocks, proximity of coal blocks to the proposed end use projects and the recommendation/support of State Government concerned.